

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

5.

IA-1687(MB)2024 IN  
C.P. (IB)/795(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES:

J.C. Flowers Asset  
Reconstruction Private Limited  
Vs.  
Somerset Estate Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT,  
2016.

---

**ORDER**

**IA-1687(MB)2024**

1. Adv. Nishitha Nambiar, Ld. Counsel for the Interim Resolution Professional present through VC. None present for the Respondent.
2. The present application is filed by the Applicant to take on record the report certifying the constitution of the Committee of Creditors and the List of Creditors under Rule 11 of the National Company Law Tribunal Rules 2016, Regulation 17(1) r/w Regulation 13(2)(d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016. The same is taken on record. IA-1687/2024 is **allowed** to that effect and **disposed of**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)